

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 29/TT/2016

Subject : Determination of transmission tariff for 2014-19 tariff block for **Asset-I:** 1 No. of 1x125 MVAR Bus Reactor and associated bay at 400 kV Maithon Sub-station, **Asset-II:** Replacement of 1 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (1st) at 400 kV Maithon Sub-station and **Asset-III:** Replacement of 1 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon Sub-station under Transmission System for "Eastern Region System Strengthening Scheme-IX" in Eastern Region.

Date of Hearing : 13.6.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Electricity Board and 5 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri R.B. Sharma, Advocate, BSP(H)CL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for 2014-19 tariff block for **Asset-I:** 1 No. of 1x125 MVAR Bus Reactor and associated bay at 400 kV Maithon Sub-station, **Asset-II:** Replacement of 1 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (1st) at 400 kV Maithon Sub-station and **Asset-III:** Replacement of 1 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon Sub-station under Transmission System for "Eastern Region System Strengthening Scheme-IX" in Eastern Region.
- b) The revised anticipated COD for Asset I, II and III is 30.7.2016, 30.6.2016 and 30.9.2016 respectively.



2. The representative of the petitioner submitted that the instant assets were scheduled to be commissioned on 26.2.2016 and the assets are anticipated to be commissioned during June, July and September, 2016 and there is time over-run in these assets. The Commission directed the petitioner to submit reasons for time over-run in commissioning of the instant assets.

3. In response to Commission's query regarding the amount of de-capitalisation against the replacement in respect of Asset II and III, the petitioner submitted that it was already discussed in the RPC meeting and it was decided to use the replaced ICTs as spare ICTs.

4. The learned counsel of BSP(H)CL has submitted that the petitioner has not submitted PERT or CPM chart which is a statutory requirement and without the same it is difficult to find out who is responsible for the time over-run. The learned counsel for the respondent submitted that the Commission in order dated 27.11.2015 in Petition No. 26/TT/2014 decapitalised the replaced ICTs and the same treatment may be adopted in the instant case. The learned counsel submitted that the petitioner would get the benefit of 98% NATAF of the instant assets and hence the petitioner should bear the cost of the instant assets.

5. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 17.6.2016, with advance copy to the respondents:-

- a) Submit the auditor certificate for the capital expenditure incurred as on COD and estimated capital expenditure incurred after COD as per requirement of the 2014 Tariff Regulations.
- b) Submit the breakup of IDC and IEDC upto SCOD and from SCOD to COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014. Amount of Capital Liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block should also be indicated. As regards balance and retention payments claimed in 2016-17 and 2017-18, submit the nature/works against which the payment is withhold along with name of contractor/supplier and submit the amount of all balance payments yet to be made.
- c) An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
- d) Submit the time over-run analysis with standard method such as PERT chart/L2 schedule, and explain/justify the activities affected which causes the delay in project execution. Also furnish the efforts made by the petitioner to reduce the delay and consequent cost implication.
- e) Submit the Auditor's Certificate for the total completion cost of the assets.
- f) Submit the coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition.



6. The Commission directed the petitioner to file the information within the specified date, failing which the matter would be decided on the basis of the information already available on record.

7. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

